

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 1400/92 .. Date of decision: 27.5.92.

Sh. Lachman Dass Gupta .. Applicant

Sh. G.K. Aggarwal .. Counsel for the applicant.

Versus

U.O.I. .. Respondents

CORAM

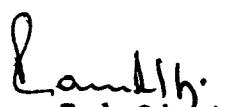
HON'BLE SH.JUSTICE RAM PAL SINGH, VICE CHAIRMAN(J)

HON'BLE SH. HABEEB MOHAMMED, MEMBER(A)

JUDGEMENT

Counsel for the applicant is heard. He prays for a direction to the respondent to expunge the adverse remarks in the applicant's Annual Confidential Report for the period from 1.4.1990 to 31.3.1991. Against these remarks, the applicant filed an appeal before the competent authority on 31.10.91. Shri Aggarwal contends that this appeal is pending and no order has been passed. We are of the view that the appellate authority should first dispose of this pending appeal and only then the applicant, if aggrieved, can seek remedy. We, therefore, direct the Respondent's appellate authority to dispose of the appeal pending before them as early as possible, preferably within a period of 45 days. This OA is finally disposed of with liberty to the applicant to file fresh OA if he feels aggrieved, and so advised.


(P.S. Habeeb Mohammed)
Member (A)


(Ram Pal Singh)
Vice Chairman(J)